COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 278 OF 2017 & IA NO. 731 OF 2017

Dated: 9th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Rattan India Power Ltd. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur

Ms. Janmali Manikala

Mr. Rahul Chouhan (Rep)

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Ms. Ramni Taneja

Mr. Peeyush Vaise for R-2

Ms. Ranjitha Ramachandran Ms. Anushree Bardhan for R-3

Mr. Rajiv Shankar Dvivedi

Mr. Shushant Sarkar For Intervener

<u>ORDER</u>

I.A. No. 731 of 2017

(Appln. for intervention)

Mr. Rajiv Shankar Dvivedi, learned counsel seeks permission to withdraw the I.A. No. 731 of 2017 (Appln. for intervention) with liberty to file an application for impleadment.

Permission to withdraw the I.A. No. 731 of 2017 is granted with liberty to file an application for impleadment within one week after serving copy on the other side.

APPEAL No. 278 of 2017

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 08.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 08.01.2018.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd